

ITEM NO.19

COURT NO.13

SECTION IV-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).12428/2024

(Arising out of impugned final judgment and order dated 10-05-2024
in WP No. 18523/2023 passed by the High Court Of M.P At Indore)

SAYYED USMA MEHMOOD & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.125923/2024-EXEMPTION FROM FILING
O.T.)

Date : 10-06-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH
(VACATION BENCH)

For Petitioner(s) Ms. Pragati Neekhra, AOR
Mr. Ajay Kumar Assudani, Adv.
Mr. Aditya Bhanu Neekhra, Adv.
Mr. Aniket Patel, Adv.

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

1. Application seeking exemption from filing official translation of the Annexures is allowed.
2. Special Leave Petition is dismissed.
3. Pending applications, if any, shall also stand dismissed.

(ARJUN BISHT)
ASTT. REGISTRAR-cum-PS

(RENU BALA GAMBHIR)
COURT MASTER (NSH)